
**Mizoram Fiscal Responsibility And Budget Management
(Amendment) Act, 2009**

9 of 2009

[21 July 2009]

CONTENTS

1. Short Title, Extent And Commencement
2. Amendment Of Section 6
3. Insertion Of New Sub-Section
4. Amendment Of Section 10

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AN ACT to amend the Mizoram Fiscal Responsibility and Budget Management Act, 2006 (Act No. 7 of 2006) (hereinafter referred to as the Principal Act) It is enacted by the Mizoram Legislative Assembly in the Sixtieth Year of the Republic of India as follows :

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Mizoram Fiscal Responsibility and Budget Management (Amendment) Act, 2009.
- (2) It shall come into force on such date as State Government may by Notification in the official Gazette, appoint in this behalf.

2. Amendment Of Section 6 :-

For sub-section (2) of section 6 of the Principal Act, the following shall be substituted, namely :-

"(2) Reduce fiscal deficit to 3 per cent of the estimated Gross State Domestic Product by 2009-10"

3. Insertion Of New Sub-Section :-

In section 7 of the Principal Act after sub-section (2), a new

subsection (3) shall be inserted, namely :-

"(3) The State Government shall prepare and bring out a Statement showing assets of the Government and lay the same in the Legislative Assembly along with other budget documents."

4. Amendment Of Section 10 :-

Clause (c) of sub-section (2) of Section 10 of the Principal Act shall be amended as follows :

"(c) the form of the Statements in which the State Government shall disclose information required to be disclosed under Sub-Section (2) and (3) of Section 7."